

not here. We have the Industries (Regulation and Control) Act and if Government has power to ban strikes, they can ban retrenchment also in some special circumstances. Do we have to take it that Government remain helpless, as the Prime Minister and Mr. Hathi have both professed to be helpless, in the face of the retrenchment attack by Burmah Shell and that kind of people?

SHRI RAGHU RAMAIAH : I am afraid there is no air of helplessness anywhere except in the imagination of my hon. friend. I have already indicated that efforts are being made by Mr. Hathi under the existing laws to call a tripartite meeting and tell them what is wrong and what is right and to come to a settlement. That is being done. What else can Government do?

SHRI H. N. MUKERJEE : I am quoting from a letter from the Ministry to the Secretary of the Petroleum Workers' Union, referring to an assurance given by the company concerned that they would not take recourse to retrenchment, pending the report of the commission of inquiry, except in relation to the early voluntary retirement scheme. These 400 and odd people do not come under the early voluntary retirement scheme and yet they have been retrenched. He says, I am getting things out of my imagination!

SHRI RAGHU RAMAIAH : We do not appreciate the reasoning given by them for the retrenchment. It was done in undue haste. How to set the things right is being negotiated. (*Interruptions*)

MR. SPEAKER : Papers to be laid.

12.15 hrs.

PAPERS LAID ON THE TABLE

DROUGHT CONDITIONS IN THE COUNTRY

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIVAN RAM) : I beg to lay on the Table a statement on the drought conditions in the country. [*Placed in Library. See No. LT-2161/68.*]

NOTIFICATIONS UNDER THE UTTAR PRADESH NAGAR MAHAPALIKA ADHINIYAM 1959 ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY

PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR)
On behalf of Shri Satya Narayan Sinha :
I beg to lay on the Table :

(1) A copy of the following Notifications (Hindi and English versions) under sub-section (4) of section 540 of the Uttar Pradesh Nagar Mahapalika Adhiniyam, 1959, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh :—

- (i) The Nagar Mahapalika, Kanpur Regulation of Water Charges Rules, 1968, published in Notification No. 824-D/IX-B-3(14)-67 dated the 13th March, 1968.
- (ii) The Transit Pass (Amendment) Rules, 1968, for Nagar Mahapalikas levying Toll, Octroi or Terminal Tax or any two or all the three of these taxes, published in Notification No. 181-B/XI-C-34-67 dated the 15th June, 1968.
- (iii) The Nagar Mahapalika Varanasi Regulation of Water Charges Rules, 1968, published in Notification No. 2669-D/IX-B-4(28) WT-68 dated the 24th June, 1968.
- (iv) The Nagar Mahapalika, Lucknow Regulation of Water Charges Rules, 1968, published in Notification No. 2970-D/IX-B-4(23)-WT-68 dated the 24th June, 1968.
- (v) The Uttar Pradesh Nagar Mahapalika Water Supply Rules, 1968, published in Notification No. 3172-D/IX-B-304-W-61 dated the 25th June, 1968.
- (vi) The Nagar Mahapalika, Agra Regulation of Water Charges Rules, 1968, published in Notification No. 2971-D/IX-B-4(30) WT-68 dated the 26th June, 1968.
- (vii) The Uttar Pradesh Nagar Mahapalika (Oath) Rules, 1968, published in Notification No. 1851-A/XI-Kh-1968 dated the 19th July, 1968.